

(b) to (d) Out of the cases given in (a) above, conviction has taken place in 08 cases of rape, 04 cases of kidnapping/abduction and 10 cases of murder. The remaining cases are pending as completion of investigation and trial in a majority of such cases takes more than one year.

**Documents relating to validity of Arms licence weeded out**

†1002. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state the details of number of times documents related to renewal of the validity of Arms licence have been weeded out in Delhi from the year 1989 till date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): No weeding out of records related to arms licences has been done since 1989 till date by Delhi Police.

**Insurgent groups in North-East lodged in rehabilitation camps**

1003. DR. KANWAR DEEP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of insurgent groups that have declared ceasefire in the North-East are lodged in rehabilitation camps waiting for final talks with Government;

(b) whether a lot of these groups lodged in such camps have been waiting for a resolution for years;

(c) whether it is a fact that these rebels are still armed;

(d) the challenges being faced by Government on this front; and

(e) the corrective steps being taken to address the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) No, Sir. Government has always been willing to enter into dialogue with any groups ready to abjure violence and place its demands within the framework of the Constitution of India.

Talks are already on with various insurgent groups in North Eastern States which

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†Original notice of the question was received in Hindi.